
**MINISTRY OF WELFARE (DEPTT. OF WELFARE) (RECORD
KEEPER) RECRUITMENT RULES, 1990**

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**MINISTRY OF WELFARE (DEPTT. OF WELFARE) (RECORD
KEEPER) RECRUITMENT RULES, 1990**

¹ Published in the Gazette of India, Pt. II, Sec. 3(i) dated 4th August, 1990 (w.e.f. 4th August, 1990). In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, and in supersession of the Department of Social Welfare (Record Keeper) Recruitment Rules, 1977 except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Record Keeper in the Ministry of Welfare (Department of Welfare) namely :-

1. Short title and commencement :-

- (1) These rules may be called the Ministry of Welfare, (Deptt. of Welfare) (Record Keeper) Recruitment Rules, 1990.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay :-

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5

to 13 of the said Schedule.

4. Disqualification :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit, and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-Servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post	Number of post	Classification Sc	Scale of pay
1	2	3	4
Record	One* (1990)	General Central Service	Rs.825-15-900-
Keeper	*Subject to variation	(Group 'C') Non-Gazetted	EB-20-1200.
	dependent on workload.	Non-ministerial.	